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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

OA No. 779 of 2012

C.R.Sahoo .... Applicant  
-Vs-  
Union of India & Ors. .... Respondents  
.....

Order dated 17<sup>th</sup> October, 2012.

CORAM  
**THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)**

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The case of the Applicant, in nut shell, is that on acceptance of the recommendation made by the Sarapanch on 20.3.2001 he was selected and appointed as in charge of the Panchayat Sanchar Sevaka Kendra, Jagannathpur w.e.f. 27.03.2001 and has been continuing as such since then. His grievance is that as an agent of the Sanchar Sevaka he should have got preference for appointment against GDS vacancy. He has submitted representation claiming such benefit. But notwithstanding the representations the Respondents issued public notification under Annexure-A/3 inviting application from the general public for the post of GDSBPM, Balabhadrapur BO in account with Kalapathar SO under Chandinichowk HO. Hence by filing this OA the applicant has sought direct to the Respondents to appoint him to the post of GDSBPM, Balabhadrapur or in alternative to direct the Respondents to give weightage to the experience while selecting the candidate to the post in question. Copy of this OA has been served on Mr.S.Patra, Learned

ASC for the Union of India. No such representation alleged to have submitted by the Applicant is available on record. On being pointed out, Ms.B.K.Patnaik, Learned Counsel for the Applicant submitted that she will be satisfied if liberty is granted to the Applicant to make a representation to the Respondent No.3 within a period of seven days hence which shall be considered and disposed of by the Respondent No.3 within a stipulated period. In view of the above, having heard learned counsel for both sides, this OA is disposed of at this admission stage, without going to the merit of the matter, with direction to the Respondent No.3 to consider the representation, if submitted by the Applicant within a period of seven days hence and dispose of the same within a period of 30 days from the date of receipt of the representation and communicate the result thereof to the Applicant in a well reasoned order. As prayed for by the Learned Counsel for the Applicant copy of this order along with OA be sent to the Respondent No.3 at the cost of the applicant; for which learned counsel for the applicant undertakes to deposit the postal requisite within seven days hence.

  
(A.K.Patnaik)  
Member (Judl.)